

GOVERNMENT OF INDIA
MINISTRY OF COAL
RAJYA SABHA
UNSTARRED QUESTION NO-832
ANSWERED ON- 27/07/2026

CSR PROJECTS IN COAL MINING DISTRICTS OF MAHARASHTRA BY CIL

832 SHRI DHANANJAY BHIMRAO MAHADIK:

Will the Minister of **Coal** be pleased to state:

- (a) whether Coal India Limited has undertaken Corporate Social Responsibility (CSR) projects in coal mining districts of Maharashtra;
- (b) the district-wise details of expenditure incurred during the last three years;
- (c) the sectors covered under these projects, including health, education and drinking water; and
- (d) the mechanism adopted for monitoring the implementation and outcomes of such initiatives?

ANSWER

THE MINISTER OF STATE FOR COAL AND MINES
(SHRI SATISH CHANDRA DUBEY)

(a) Yes.

(b) The district-wise details of CSR expenditure incurred by Coal India Limited (CIL) and its subsidiaries during the last three years in coal mining districts of Maharashtra are furnished below:

(Amount in Rs. lakh)

District	2023-24	2024-25	2025-26
Nagpur	440.16	380.06	978.16
Chandrapur	519.25	513.15	2,997.70
Yavatmal	7.33	30.39	165.33
Total	966.74	923.60	4,141.19

(c) The projects include activities under healthcare (pediatric heart surgeries, Sickie Cell/Thalassemia screening, nutritional support, hospital upgradation, eye care, cochlear implants), education (JEE/NEET coaching, smart classrooms, scholarships), drinking water and sanitation (water supply systems, Swachhata action plan), skill development and livelihood promotion, women empowerment, support to persons with disabilities, environmental sustainability, tribal welfare and sports promotion, in line with Schedule VII of the Companies Act, 2013.

(d) The implementation of CSR projects is monitored through a structured mechanism comprising periodic field visits/inspections by Area/Headquarters CSR officials, progress reviews against approved milestones, submission of utilisation certificates and progress reports by implementing agencies and quarterly reporting to the Board through the CSR sub-committee, as per the CSR Policy of CIL/ subsidiary. Additionally, independent third-party impact assessment is mandatorily carried out for all CSR projects valued above Rs. 1 crore, with reports placed before the CIL/subsidiary Board through the respective CSR Committee, to assess outcomes and ensure effective implementation.
